

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service tax Appeal No. 75836 of 2015

(Arising out of Order-in-Appeal No. 06/ST/B-I/2013 dated 09.06.2015 passed by the Commissioner (Appeals), Central Excise, Customs and Service Tax, Central Revenue Building, Rajaswa Vihar, Bhubaneswar – 751 007, Odisha)

M/s. Lokeswar Rao, Contractor, : **Appellant**
Penta, J.K. Pur,
Rayagada – 765 017 (Odisha)

VERSUS

Commissioner of Central Excise and Service Tax : Respondent
Bhubaneswar-I Commissionerate,
C.R. Building, Rajaswa Vihar,
Bhubaneswar – 751 007 (Odisha)

AND

Service tax Appeal No. 75837 of 2015

(Arising out of Order-in-Appeal No. 05/ST/B-I/2013 dated 09.06.2015 passed by the Commissioner (Appeals), Central Excise, Customs and Service Tax, Central Revenue Building, Rajaswa Vihar, Bhubaneswar – 751 007, Odisha)

M/s. Lokeswar Rao, Contractor, : **Appellant**
Penta, J.K. Pur,
Rayagada – 765 017 (Odisha)

VERSUS

Commissioner of Central Excise and Service Tax : Respondent
Bhubaneswar-I Commissionerate,
C.R. Building, Rajaswa Vihar,
Bhubaneswar – 751 007 (Odisha)

APPEARANCE:

None for the Appellant

Shri P.K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOs. 75305-75306 / 2025

DATE OF HEARING / DECISION: 30.01.2025

ORDER: [PER SHRI K. ANPAZHAKAN]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received from them. It is observed from the records that the matter had been listed for hearing on multiple occasions but there has been no representation on behalf of the appellant. Even on the last date of hearing, the appellant has remained unrepresented. Sufficient opportunities were given to the appellant to present their case. Therefore, it appears that the appellant is not interested in pursuing these appeals before the Tribunal.

2. In these circumstances, the appeals are dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their cases by way of filing applications for restoration of the appeals, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd